

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
Original Application No. 125 of 2022

KORATTUR LAKE PROTECTING
PEOPLE'S MOVEMENT
Represented by Mr.S.Sekaran, Secretary,
Regd. No. 189/2018
Registered Office at:
No.03, Duraisamy 1st Street,
Korattur, Chennai-600080.,

.....Applicant

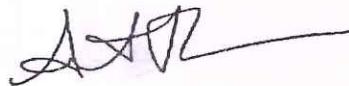
-Vs-

State of Tamilnadu,
Rep. by its Secretary to Government,
Municipal Administration Urban & Water
Supply Department, Secretariat,
Rajaji Road, Chennai Port Trust,
Chennai-600009.

...Respondents

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Advocate
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 125 of 2022

KORATTUR LAKE PROTECTING
PEOPLE'S MOVEMENT
Represented by Mr.S.Sekaran, Secretary,
Regd. No. 189/2018
Registered Office at:
No.03, Duraisamy 1st Street,
Korattur, Chennai-600080.,
maanidamanam@gmail.com
9840695674.

.....Applicant

-Vs-

1. State of Tamilnadu,
Rep. by its Secretary to Government,
Municipal Administration Urban & Water Supply Department,
Secretariat, Rajaji Road, Chennai Port Trust, Chennai-600009.
mawssec@tn.gov.in. 044-25670491.
2. State of Tamilnadu,
Rep. by Secretary to Government
Public Works Department
Fort St George, Chennai-600001.
pwdsec@tn.gov.in 044-25673040
3. The District Collector,
Chennai Collector
Chennai District,
collrchn@nic.in 9444131000, 044-25228025
4. The Commissioner,
Greater Chennai Corporation,
Ripon Building, Sydenhams Road, Periyamet,
Chennai, Tamilnadu- 600003
commissioner@chennai.coporation.gov.in,
044-2519200 / 044-25381330.
5. Chennai Metropolitan Water supply and Sewerage Board
Rep. by its Managing Director,
No. 1, Pumping Station Road, Chintadripet,
Chennai-600002,
md@cmwssb.in 044-28459000

J. Prasad
30/6/2025

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12

**ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.**

6. Tamil Nadu Pollution Control Board
Rep by its Chairman,
76, Anna Salai, Guindy, Chennai - 600 032
tnpcb@md3.vsnl.net.in, 044-22353076
7. SIDCO Industrial Estate,
Rep by its Managing Director,
Ambattur, Chennai North,
Chennai-600 098,
bmamb.sidco@nic.in 044-26253644
8. Tube Investments of India Ltd,
Rep by its Managing Director,
Unit- TIDC India,
Postbag No.11,
MTH Road, Ambattur,
Chennai- 600 053.
info@tii.murugappa.com 044-42291999
9. Universal Engineers Chennai Pvt. Ltd,
Rep by its Managing Director,
No. 1 A, North Phase,
SIDCO Industrial Estate,
Ambattur, Chennai-600098.
director@universalengineers.in 044-26252158
10. Godrej & Boyce Mgf. Co.Ltd,
Rep by its Managing Director,
Godrej Road,
SIDCO Industrial Estate,
Ambattur, Chennai-600053.
info@godrej.com 044-66544444
11. M/s. AAVIN
Rep by its Joint Managing Director,
Plot No.29 & 30, SIDCO Industrial Estate,
Ambattur, Chennai-600098.
aavincomplaints@aavin.tn.gov.in.
044-23464534

.....Respondents

ADDITIONAL REPORT FILED ON BEHALF OF THE SIXTH RESPONDENT- THE TAMIL NADU POLLUTION CONTROL BOARD

I, J. Josephine Sahayarani, D/o. Jesu Rajan, aged about 59 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

J. Josephine Sahayarani
30/10/2025
3/12
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

2. I Submit that I am working as the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and I am authorized to file this Additional Report on behalf of the Sixth Respondent, Tamil Nadu Pollution Control Board (TNPCB) and I am well acquainted with the facts of the case from available office records.

3. It is respectfully submitted that the original application has filed with the following prayers before the Hon'ble Tribunal may be pleased to :

- a) to pass an order directing the Respondents 1 to 7 to take appropriate effective steps to maintain the said TNHB Korattur lake pollution free.
- b) to pass an order forbearing the Respondents- 8 to 11 from directly discharging the untreated effluents and solid waste into the said TNHB Korattur Lake.
- c) to pass an order by directing the Respondents- 1 to 7 herein to take action and to remove the debris and solid waste left over on the eastern side of the TNHB Korattur lake area and consequently convert the said area into Bio park.

4. It is respectfully submitted that the report filed on behalf of the sixth respondent, (TNPCB) on 21.2.2024 , 31.5.2024 and 10.12.2024 shall be taken as part and parcel of this present report.

5. It is respectfully submitted that as per the direction of the Order passed by the Hon'ble NGT, dated 16.12.2024, the sixth respondent submits the additional report herein.

6. It is respectfully submitted that the Board issued directions to the unit vide Board Proc. No. T1/TNPCB/F.0541/AMB/RL/2024-1&2 Dt:14.05.2024 to comply with certain conditions. Further, the unit was issued with the Show Cause Notice vide Proc No.T1/TNPCB/F-0541/AMB/RL/2021, dated: 06.12.2024 as to why Environmental Compensation computed should not be imposed against the unit under Section 5 of the Environmental Protection Act, 1986 for the violations of consent order conditions and gone for expansion without consent. The unit has submitted its replied vide

g. framm 8/20/2025
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

Lr.No.058/DGM(P)/ad/engg/1993, Dated: 23.12.2024 and the same was sent with remarks to the TNPC Board by the District Environmental Engineer, Ambattur vide Lr.No.DEE/TNPCB/AMB/F.0062/RS/2025 dated: 22.01.2025.

7. It is respectfully submitted that DEE, Ambattur inspected the unit on 23.12.2024 & 10.1.2025 and reported that the unit would complete the renovation of ETP components within 2 months and will apply & obtain CTO-Expansion for the increased production .

8. It is respectfully submitted that the 11th Respondent unit (M/s.AAVIN) was again inspected by DEE, Ambattur on 28.2.2025 and submitted the observations as follows:

- a. The unit was under operation.
- b. ETP renovation work was in progress, with approximately 90% of the work completed.
- c. The metal scrap stored adjacent to the ETP plant has been completely removed.
- d. The unit has stored the polythene film waste, plastic crates, HDPE laminated box, Butter corrugated boxes in a closed shed. During the inspection, around 25T of polyfilm milk covers stored in the scrap yard.
- e. It was also noticed that the fat and scum layer removed from the treatment units was stored in an open area. The unit was instructed to collect and dispose the fat and scum for further beneficial use through the sludge drying bed and not to be kept on the open land.

9. It is respectfully submitted that the letter was addressed to the unit to complete the ETP work and apply for the consent to operate – Expansion vide letter dated 14.3.2025. Further, the unit has applied for CTE – expansion on 28.2.2025. The application was returned for want of certain clarifications and instructed to apply for CTO expansion.

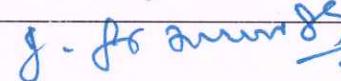
10. It is respectfully submitted that the unit was again inspected by DEE, Ambattur on 15.04.2025 & 12.05.2025. The subject on issue of CTO-

J - Sri Anand
30/12/2025
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Expansion was placed in Consent Clearance Committee held on 29.05.2025. Based on CCC Resolution No. 336-24 dated:29.05.2024, CTO-Expansion under Water (P&CP) Act, 1974, as amended and Air (P&CP) Act, 1981 as amended was issued vide Proc.No.T2 / TNPCB / F.0541AMB / RL / AMB / W / 2025 dated: 06/06/2025, with validity upto 31.03.2026, subject to comply with certain conditions (Copy enclosed).

11. It is respectfully submitted that the present status of compliance of conditions stipulated in Directions issued by TNPCB vide Proc. dated 14.05.2024 are as follows:

S.No	Conditions mentioned in the Directions issued vide Proc. Dated 14.05.2024	Present status of Compliance
A.	The unit shall strictly restrict the production capacity of the milk processing plant within consented capacity of 9000T/M (3lakhs liters/day).	The unit authority has reported that due to demand, the production of milk varies in the range of 4 – 4.5 lakh litres / day. The unit has now applied and obtained CTO-Expansion vide Proc.No.T2 /TNPCB /F.0541AMB/RL/AMB/W/2025 dated: 06/06/2025 ,with validity upto 31.03.2026, for the production of Standardised Milk – 5 lakh litres / day.
B.	The unit shall take immediate action to revamp the ETP and bring all the treatment units into operation.	The unit completed ETP renovation work and is under operation. The sample collected during March'25 and April'25 indicates that the parameters are within the standards prescribed by the Board.
The unit has revamped the ETP components like Equalization tank, Collection well(3 nos), Bar screen (3 Nos), Oil skimmer, Fat removal tank, Up flow/ Anaerobic Sludge Blanket, Biogas holder, Aeration tank (3 Nos), Clarifier (2 Nos), Pressure Sand filter, Activated Carbon filter and Sludge drying bed (8 Nos), additionally Scum Bed was added. Further, the unit has furnished an adequacy report confirming the ability of Effluent		


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	Treatment Plant to handle 700 KLD of trade effluent. This report was provided by Dr. S. Mathava Kumar, Associate Professor & Head of the Environmental Engineering Division, Department of Civil Engineering, IIT Madras, Chennai – 600036, dated 20.03.2025. Therefore, the revamped existing Effluent Treatment Plant is capable of handling the 500 KLD of trade effluent generated from the unit.	
C.	The unit shall apply and obtain CTO-Expansion for its expansion activity and then only can go for expansion production of 4 Lakhs liters/day.	Complied The unit has applied and obtained CTO-Expansion vide Proc.No.T2/TNPCB/F.0541AMB/RL/AMB/W/2025 dated: 06/06/2025, with validity upto 31.03.2026 for the production of Standardised Milk – 5 lakh litres / day.
D.	The unit shall operate and maintain the ETP efficiently and continuously so as to achieve the standards prescribed by the Board.	Complied The Result of Analysis of the treated trade effluent samples collected during the month of Jan and Feb, 2025 achieves the standards prescribed by the Board.
E.	The unit shall ensure that no treated/untreated effluent is discharged outside its premises under any circumstances.	Complied. There is no discharge of treated/untreated effluent inside and outside the premises at the time of inspection.
F.	The unit shall take immediate action to stop receiving the trade effluent from the product dairy located nearby.	At the time of inspection, No trade effluent was received from adjacent dairy processing facility and it has been instructed to apply and obtain consent by providing separate ETP (Condition stipulated in CTO-Expansion issued for Milk division).
G.	The unit shall furnish concrete proposals to	Not complied.


 30/6/2025
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, CHENNAI,
 CHENNAI-600 032.

	develop greenbelt within the premises utilizing the treated effluent.	The unit has not furnished proposals for greenbelt development but the unit has developed around 1464 numbers of trees planted in its premises under kurunkadugal scheme. Condition stipulated in CTO-Expansion that <i>"the unit shall furnish timeline proposal to develop greenbelt within the premises utilizing the treated effluent and furnish action taken report within two months to the Board"</i> .
H.	The unit shall go for expansion only after revamping the existing ETP and after obtaining CTO Expansion.	The unit has applied and obtained CTO-Expansion and also completed ETP renovation work and is under operation. All the treatment units are put into the operation. The renovated ETP handling capacity is 7 Lakhs litres/day.
I.	The unit shall take immediate steps to remove the accumulated plastic waste and shall dispose of the plastic waste regularly to avoid further accumulation	Complied. The unit has removed the accumulated plastic waste previously stored outside. During the inspection, approximately 25T of polyfilm milk covers were found stored under the closed shed in the scrap yard.
J.	The unit shall segregate the plastic waste and other solid waste separately and store the plastic waste in a closed shed as there may be chances for dispersion due to wind. The unit shall	Complied. The unit segregates waste materials, such as polyfilm covers, and compacts them using a bailing machine before storing them in the scrap yard.

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30/11/15

ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

	handle the plastic waste in a scientific manner such as baling etc. so as to avoid dispersion due to wind.	
K.	The unit shall provide a closed storage area within 2 months for plastic waste in addition to 4300 Sq.ft storage area already available within the premises	The unit has provided closed shed for plastic waste and additional open shed provided for metal scraps.
L.	The unit shall apply and obtain EPR registration under Plastic Waste Management Rules, 2016.	Not complied. The unit has assured to apply for EPR registration after getting consent from the Board. Condition stipulated in CTO-Expansion that <i>"the unit shall apply and obtain EPR registration under Plastic Waste Management Rules, 2016 within two months and report to the Board."</i>
M.	The unit shall comply with the Plastic Waste Management Rules, 2016	The unit authorities has assured to comply with.

12. It is further respectfully submitted that the unit has been issued CTO-Expansion vide Proc. dated: 06/06/2025, with validity upto 31.03.2026 subject to the conditions inter alia that:

- i. The unit shall comply with the final outcome and other orders issued by Hon'ble NGT in OA.No.125/2022(SZ) from time to time.
- ii. The unit shall remit the Environmental compensation of Rs. 5.1 Crores levied for the violations of consent order conditions and gone for expansion without consent as per Show cause notice issued vide Board Proc. Dated:06.12.2024


 30/6/2025
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

- iii. The unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd (Product dairy division) shall apply and obtain for separate consent from the Board within a month.

13. It is respectfully submitted that News item published in English daily the Hindu dated:09.05.2025 regarding the disposal of untreated sewage and effluent into Korattur lake through Ambattur Surplus Canal. In this regard, industrial units along the Ambattur Surplus Canal was inspected by TNPCB officials, Greater Chennai Corporation, SIDCO, CMWSSB and Chennai Auto Ancillary Industrial Infrastructure Upgradation Company (CAAIUC) on 09.05.2025 and the following were observed:

- a) Sullage was being discharged from storm water canal connected to the Ambattur Surplus canal at Patravakkam station road. Floating of garbage was also observed at the entry point of Storm water canal.
- b) Letter has been addressed to Greater Chennai Corporation on 09.05.2025 to clear the garbage and to take action to curtail the sewage outfall into stormwater canal which finally joins to Koratur lake.
- c) No industrial effluent discharged from any units into the Surplus canal.
- d) ROA of samples collected from Ambattur Surplus Canal and Korattur lake during the period from September 2024 to February 2025 reveals the presence of BOD, COD, Feacal Coliform & Total Coliform and Dissolved Oxygen less than 6mg/L indicating it is contaminated with untreated sewage from nearby unsewered areas of Chennai Corporation Zone – VII. ((ROA Enclosed as Annexure - I))

14. It is respectfully submitted that, based on the recommendations of DEE, Ambattur vide Letter dated:09.05.2025, TNPCB vide Proc. Dated:19.06.2025 issued directions to CMWSSB under Section 33A of Water (P&CP) Act, 1974, to comply with the following conditions(Copy enclosed as Annexure -II)

- a) CMWSSB shall furnish the current status of implementation of underground sewerage system (UGSS) in Zone-VII of MKB Nagar, Teachers Colony, Dobhi Colony, Ramapuram, Alagesan Nagar, Gnanamoorthy Nagar, Pattaravakkam, Meenambedu, Karukku, Mannurpet, and Mangalapuram flows

J. S. Kumar
30/6/2025

ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

b) CMWSSB shall take action to not let out any treated sewage into storm water canal which confluences at Korattur Lake.

15. It is respectfully submitted that the TNPCB is periodically monitoring the industries in the Ambattur Industrial Area. If any violation is noticed, actions are being initiated against the defaulting unit under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended.

16. It is submitted that the CMWSSB shall be directed to implement UGSS with STP system to treat the sewage generated from Zone-VII of MKB Nagar, Teachers Colony, Dobhi Colony, Ramapuram, Alagesan Nagar, Gnanamoorthy Nagar, Pattaravakkam, Meenambedu, Karukku, Mannurpet, and Mangalapuram flows and the treated sewage shall be utilized by industries located in that area, so as to curtail the discharging of same into the Korattur lake.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts of this case and thus render justice.

J. Josephine Sahayarani
30/6/2015
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, J. Josephine Sahayarani, D/o. Jesu Rajan, working as Additional Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai-32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

J. Josephine Sahayarani
30/6/2015
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.



11
TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur

Report of Analysis

ROA No: 1537 - 1539/2024-2025

Dated : 18.10.2024

Annexure - I

1. Nature and No. of Sample(s) : Three Number of Samples
2. Date of Collection : 30.09.2024
3. Code Number(s) and Point of Collection : DEEAMB 240490 - Entry Point of Lake near DTCP Colony
: DEEAMB 240491 - Korattur Lake backside of Ondiveera Temple ✓
: DEEAMB 240492 - Korattur Lake near Seethamman Temple ✓

Sl. No.	Parameters	DEE Code	DEEAMB 240490	DEEAMB 240491	DEEAMB 240492
		LAB Code	1537	1538	1539
		Unit	1	2	3
1	pH		7.54	7.12	7.19
2	Conductivity	µs/cm	760	784	698
3	Total Suspended Solids	mg/l	42	36	18
4	Total Dissolved Solids	mg/l	488	492	442
5	Chlorides	mg/l	206	227	217
6	Sulphates	mg/l	64	54	36
7	B O D at 27°C for 3 Days	mg/l	6	8	4
8	C O D	mg/l	56	64	40
9	Fluoride	mg/l	<0.1	<0.1	<0.1
10	Zinc	mg/l	0.082	0.089	0.064
11	Copper	mg/l	0.058	0.052	0.048
12	Cadmium	mg/l	<0.013	<0.013	<0.013
13	Lead	mg/l	<0.07	<0.07	<0.07
14	Nickel	mg/l	<0.05	<0.05	<0.05
15	Total Chromium	mg/l	<0.05	<0.05	<0.05
16	Total Alkalinity	mg/l	80	90	62
17	Phenotholine Alkalinity	mg/l	<1	<1	<1
18	Nitrate Nitrogen	mg/l	1.91	1.84	1.52
19	Total Hardness	mg/l	248	236	156
20	Calcium	mg/l	57	42	27
21	Magnesium	mg/l	25	32	21
22	Sodium	mg/l	88	72	66
23	Potassium	mg/l	26	32	18
24	Total Kjeldhal Nitrogen	mg/l	6.72	8.4	7.84
25	Total Iron	mg/l	0.562	0.484	0.262
26	Arsenic	mg/l	FNA	FNA	FNA
27	Boron	mg/l	FNA	FNA	FNA
28	Turbidity	NTU	3.8	2.3	<1
29	Mercury	mg/l	FNA	FNA	FNA
30	Ammoniacal Nitrogen	mg/l	<2	<2	<2
31	Total Phosphate	mg/l	<0.5	<0.5	<0.5
32	Dissolved Oxygen	mg/l	5.4	5.1	5.6

FNA - Facility not Available

Sample collection charges Rs.2,050 /-
(Rupees Two Thousand and Fifty Only)

Analytical charges Rs 45,030 /-
(Rupees Forty Five Thousand and Thirty Only)

Deputy Chief Scientific Officer
DEL, AMBATTUR

11.2.2024
25/10/24



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TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY
No. 76, MOUNT SALAI, GUINDY,
CHENNAI - 32.
TEST REPORT

Report of Analysis No September-2121 - September-2123/2024 - 2025/ Dated: 28.10.2024

Name and Address of the sender	The District Environmental Engineer, Tamil Nadu Pollution Control Board, Ambattur		
Nature and number of samples	3 Numbers of Microbiology Sample	Sample quantity 300ml	Sealed in 300ml glass Bottle
Date and time of sample collection	30.09.2024 10.45 AM to 11.15 AM	Date & time of sample receipt at the lab	30.09.2024 at 5.45 PM
Point of Collection	1	Entry point to lake near DTCP Colony	
	2	Korattur backside of Ondiveeranan Temple	
	3	Korattur Lake Seeathamman Temple	
Analysis Starting date	: 30.09.2024	Analysis Completion Date	22.10.2024

Sl. No.	DEE Code No.	Unit	DEEAMB 240490	DEEAMB 240491	DEEAMB 240492	Test Method
	Lab Code No.		Sep-2121	Sep-2122	Sep-2123	
	Parameters					
1	Fecal Coliform	MPN/ 100ml	226.4	286	432.8	APHA 23rd Edn 2017,-9223, A,B
2	Total Coliform	MPN/ 100ml	3022.4	1659.4	2239.8	APHA 23rd Edn 2017,-9223, A,B

Note: BDL indicates Less than minimum detectable limit.

N. V. Lim
29/10/24
Chief Scientific Officer
AEL, TNPCB, Chennai-32

[Signature]
29/10/24



13
TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur.

OCT 2024

Report of Analysis

ROA No: 1757 - 1758/2024-2025

Dated : 19.11.2024

- | | | |
|---|--|-------------------|
| 1. Nature and No. of Sample(s) | Two | Number of Samples |
| 2. Date of Collection | 28.10.2024 | |
| 3. Code Number(s) and Point of Collection | DEEAMB 240558 - Korattur lake backside of ondi veeranar temple
DEEAMB 240559 - Korattur Lake seeathamman Temple | |

Sl.No.	Parameters	DEE Code	DEEAMB 240558	DEEAMB 240559
		Lab Code	1757	1758
		Unit	1	2
1	pH		7.86	7.7
2	Conductivity	µs/cm	954	891
3	Total Suspended Solids	mg/l	16	14
4	Total Dissolved Solids	mg/l	572	562
5	Chlorides	mg/l	250	230
6	Sulphates	mg/l	32	36
7	B O D at 27°C for 3 Days	mg/l	5	4
8	C O D	mg/l	48	40
9	Fluoride	mg/l	0.3	0.54
10	Zinc	mg/l	0.231	0.192
11	Copper	mg/l	0.085	0.066
12	Cadmium	mg/l	0.056	0.045
13	Lead	mg/l	<0.07	<0.07
14	Nickel	mg/l	<0.05	0.084
15	Total Chromium	mg/l	<0.05	<0.05
16	Total Alkalinity	mg/l	90	80
17	Phenotholine Alkalinity	mg/l	<1	<1
18	Nitrate Nitrogen	mg/l	<1	<1
19	Total Hardness	mg/l	270	250
20	Calcium	mg/l	76	48
21	Magnesium	mg/l	19	32
22	Sodium	mg/l	76	68
23	Potassium	mg/l	10	11
24	Total Kjeldhal Nitrogen	mg/l	7.7	10.2
25	Total Iron	mg/l	<0.05	<0.05
26	Arsenic	mg/l	FNA	FNA
27	Boron	mg/l	FNA	FNA
28	Turbidity	NTU	<1	<1
29	Mercury	mg/l	FNA	FNA
30	Ammoniacal Nitrogen	mg/l	5.6	6.3
31	Total Phosphate	mg/l	<0.5	<0.5
32	Dissolved Oxygen	mg/l	5.5	5.3

FNA - Facility not Available

Sample collection charges Rs.1,550 /-
(Rupees One Thousand Five Hundred and Fifty Only)

Analytical charges Rs.30,020 /-
(Rupees Thirty Thousand and Twenty Only)

Deputy Chief Scientific Officer
DEL,AMBATTUR



TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY
No. 76, MOUNT SALAI, GUINDY,
CHENNAI - 32.
TEST REPORT

14

Report of Analysis No. October-2348, October-2349/2024 - 2025/ Dated: 13.11.2024

Name and Address of the sender		The District Environmental Engineer, Tamil Nadu Pollution Control Board, Ambattur		
Nature and number of samples		2 Numbers of Microbiology Sample	Sample quantity 300ml	Sealed in 300ml glass Bottle
Date and time of sample collection		28.10.2024 3.45 PM to 3.50 PM	Date & time of sample receipt at the lab	29.10.2024 at 1.00 PM
Point of Collection	1	Korattur Lake backside of Ondiveerananar Temple		
	2	Korattur Lake Seeathamman Temple		
Analysis Starting date		29.10.2024	Analysis Completion Date	12.11.2024

Sl. No.	DEE Code No.	Unit	DEEAMB 240558	DEEAMB 240559	Test Method
	Lab Code No.		Oct-2348	Oct-2349	
	Parameters				
1	Fecal Coliform	MPN/100ml	280.2	220	APHA 23rd Edn 2017,-9223, A,B
2	Total Coliform	MPN/100ml	2599.4	3842.4	APHA 23rd Edn 2017,-9223, A,B

Note: BDL indicates Less than minimum detectable limit.

N.V. *[Signature]*
19/11/24
Chief Scientific Officer
AEL, TNPCB, Chennai-32.

[Signature]
13/11/24



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur.

Report of Analysis

Korattur Lake

15

ROA No: 1931 - 1932/2024-2025

Dated : 19.12.2024

1. Nature and No. of Sample(s) : Two Number of Samples
 2. Date of Collection : 21.11.2024
 3. Code Number(s) and Point of Collection : DEEAMB 240598 - Korattur Lake backside of Ondiveera Temple
 : DEEAMB 240599 - Korattur Lake near Seethamman Temple

Sl.No.	Parameters	DEE Code	DEEAMB 240598	DEEAMB 240599
		Lab Code	1931	1932
		Unit	1	2
1	pH		8.26	8.59
2	Conductivity	µs/cm	814	720
3	Total Suspended Solids	mg/l	18	16
4	Total Dissolved Solids	mg/l	512	484
5	Chlorides	mg/l	235	205
6	Sulphates	mg/l	42	28
7	B O D at 27°C for 3 Days	mg/l	5	4
8	C O D	mg/l	48	40
9	Fluoride	mg/l	<0.1	<0.1
10	Zinc	mg/l	0.052	0.056
11	Copper	mg/l	0.048	0.042
12	Cadmium	mg/l	<0.013	<0.013
13	Lead	mg/l	<0.07	<0.07
14	Nickel	mg/l	<0.05	<0.05
15	Total Chromium	mg/l	<0.05	<0.05
16	Total Alkalinity	mg/l	110	90
17	Phenotholine Alkalinity	mg/l	20	40
18	Nitrate Nitrogen	mg/l	<1	<1
19	Total Hardness	mg/l	245	175
20	Calcium	mg/l	64	50
21	Magnesium	mg/l	20.5	12
22	Sodium	mg/l	132	108
23	Potassium	mg/l	26	22
24	Total Kjeldhal Nitrogen	mg/l	<2	<2
25	Total Iron	mg/l	0.149	0.262
26	Arsenic	mg/l	FNA	FNA
27	Boron	mg/l	FNA	FNA
28	Turbidity	NTU	1.2	<1
29	Mercury	mg/l	FNA	FNA
30	Ammoniacal Nitrogen	mg/l	<2	<2
31	Total Phosphate	mg/l	<0.5	<0.5
32	Dissolved Oxygen	mg/l	5.1	5.3

FNA - Facility not Available

Sample collection charges Rs. 1,550 /-
(Rupees One Thousand Five Hundred and Fifty Only)Analytical charges Rs. 30,020 /-
(Rupees Thirty Thousand and Twenty Only)10-8
20/12Deputy Chief Scientific Officer
DEL, AMBATTUR



TAMIL NADU POLLUTION CONTROL BOARD
- ADVANCED ENVIRONMENTAL LABORATORY

No. 76, MOUNT SALAI, GUINDY,
CHENNAI - 32.

TEST REPORT

16

Report of Analysis No. November-2496, November-2497/2024 - 2025/ Dated: 03.12.2024

Name and Address of the sender	The District Environmental Engineer, Tamil Nadu Pollution Control Board, Ambattur		
Nature and number of samples	2 Numbers of Microbiology Sample	Sample quantity 300ml	Sealed in 300ml glass Bottle
Date and time of sample collection	21.11.2024 12.54 PM to 01.13 PM	Date & time of sample receipt at the lab	21.11.2024 at 5.20 PM
Point of Collection	1	Korattur lake backside of Ondiveeranar Temple	
	2	Korattur Lake Seeeathamman Temple	
Analysis Starting date	22.11.2024	Analysis Completion Date	29.11.2024

Sl. No.	DEE Code No.	Unit	DEEAMB 240598	DEEAMB 240599	Test Method
	Lab Code No.		Nov-2496	Nov-2497	
	Parameters				
1	Fecal Coliform	MPN/100ml	405	729.8	APHA 23rd Edn 2017,-9223, A,B
2	Total Coliform	MPN/100ml	1905.5	3293	APHA 23rd Edn 2017,-9223, A,B

Note: BDL indicates Less than minimum detectable limit.

N. V. Srinivasan
Chief Scientific Officer
AEL, TNPCB, Chennai-32.

J. Srinivasan
21/12/24



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur.

Report of Analysis

ROA No: 2144 - 2145/2024-2025

Dated : 09.01.2025

1. Nature and No. of Sample(s) : Two Number of Samples
2. Date of Collection : 18.12.2024
3. Code Number(s) and Point of Collection : DEEAMB 240667 - Korattur Lake backside of Ondiveeran Temple
: DEEAMB 240668 - Korattur Lake near Seethamman Temple

Sl.No.	Parameters	DEE Code	DEEAMB 240667	DEEAMB 240668
		Lab Code	2144	2145
		Unit	1	2
1	pH		7.62	7.58
2	Conductivity	µs/cm	542	526
3	Total Suspended Solids	mg/l	12	12
4	Total Dissolved Solids	mg/l	354	336
5	Chlorides	mg/l	180	150
6	Sulphates	mg/l	16	12
7	B O D at 27°C for 3 Days	mg/l	3	3
8	C O D	mg/l	32	32
9	Fluoride	mg/l	<0.1	<0.1
10	Zinc	mg/l	0.069	0.056
11	Copper	mg/l	0.048	0.052
12	Cadmium	mg/l	<0.013	<0.013
13	Lead	mg/l	<0.07	<0.07
14	Nickel	mg/l	<0.05	<0.05
15	Total Chromium	mg/l	<0.05	<0.05
16	Total Alkalinity	mg/l	66	58
17	Phenotholine Alkalinity	mg/l	<1	<1
18	Nitrate Nitrogen	mg/l	1.91	1.65
19	Total Hardness	mg/l	200	192
20	Calcium	mg/l	56	40
21	Magnesium	mg/l	15	22
22	Sodium	mg/l	72	61
23	Potassium	mg/l	6	5
24	Total Kjeldhal Nitrogen	mg/l	4.2	6.3
25	Total Iron	mg/l	<0.05	<0.05
26	Arsenic	mg/l	FNA	FNA
27	Boron	mg/l	FNA	FNA
28	Turbidity	NTU	<1	<1
29	Mercury	mg/l	FNA	FNA
30	Ammoniacal Nitrogen	mg/l	2.8	2.8
31	Total Phosphate	mg/l	<0.5	<0.5
32	Dissolved Oxygen	mg/l	5.6	6.1

FNA - Facility not Available

Sample collection charges Rs. 1,550 /-

(Rupees One Thousand Five Hundred and Fifty Only)

Analytical charges Rs. 30,020 /-

(Rupees Thirty Thousand and Twenty Only)

Deputy Chief Scientific Officer
DEI AMBATTUR



TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY
No. 76, MOUNT SALAI, GUINDY,
CHENNAI - 32.
TEST REPORT

18

Report of Analysis No. 2699,2700 /2024 - 2025/ Dated: 25.01.2025

Name and Address of the sender	:	The District Environmental Engineer, Tamil Nadu Pollution Control Board, Ambattur			
Nature and number of samples	:	2 Numbers of Microbiology Sample	Sample quantity 300ml	Sealed and fastented in glass Bottle	
Date and time of sample collection	:	18.12.2024	10:05 AM at 11:58 AM	Date & time of sample receipt at the lab	18.12.2024 at 4.10 PM
Point of Collection	1	Korattur Lake backside of ondi veeranan temple			
	2	Korattur lake seeathamman temple			
Analysis Starting date	:	19.12.2024	Analysis Completion Date	23.01.2025	

Sl. No.	DEE Code No.	Unit	DEEAMB 250667	DEEAMB 250668	Test Method
	Lab Code No.		DEC- 2699	DEC- 2700	
	Parameters				
1	Fecal Coliform	MPN/100ml	502	873.2	APHA 23rd Edn 2017,-9223, A,B
2	Total Coliform	MPN/100ml	2260	3850.5	APHA 23rd Edn 2017,-9223, A,B

Disclaimer

The test items will not be retained for more than 15 days from the date of test report
The test results relate only to the items tested as received.

N. V. Lim
25/1/25

Chief Scientific Officer
AEL, TNPCB, Chennai-32.

[Signature]
25/1/25



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur.

Report of Analysis

19

ROA No: 2409 - 2410/2024-2025

Dated : 10.02.2025

1. Nature and No. of Sample(s) : Two Number of Samples
2. Date of Collection : 25.01.2025
3. Code Number(s) and Point of Collection : DEEAMB 240796 - Korattur Lake backside of Ondiveera Temple
: DEEAMB 240797 - Korattur Lake near Seethamman Temple

Sl.No.	Parameters	DEE Code	DEEAMB 240796	DEEAMB 240797
		Lab Code	2409	2410
		Unit	1	2
1	pH		7.58	8.16
2	Conductivity	µs/cm	694	666
3	Total Suspended Solids	mg/l	24	20
4	Total Dissolved Solids	mg/l	448	446
5	Chlorides	mg/l	162	108
6	Sulphates	mg/l	54	36
7	B O D at 27°C for 3 Days	mg/l	5	6
8	C O D	mg/l	48	56
9	Fluoride	mg/l	0.8	0.6
10	Zinc	mg/l	0.052	0.05
11	Copper	mg/l	0.048	0.044
12	Cadmium	mg/l	<0.013	<0.013
13	Lead	mg/l	<0.07	<0.07
14	Nickel	mg/l	<0.05	<0.05
15	Total Chromium	mg/l	<0.05	<0.05
16	Total Alkalinity	mg/l	180	160
17	Phenotholine Alkalinity	mg/l	<1	<1
18	Nitrate Nitrogen	mg/l	6.88	5.3
19	Total Hardness	mg/l	180	164
20	Calcium	mg/l	52	50
21	Magnesium	mg/l	12	9
22	Sodium	mg/l	14	12
23	Potassium	mg/l	6	4
24	Total Kjeldhal Nitrogen	mg/l	6.3	4.5
25	Total Iron	mg/l	0.598	0.362
26	Arsenic	mg/l	FNA	FNA
27	Boron	mg/l	FNA	FNA
28	Turbidity	NTU	2.1	1.9
29	Mercury	mg/l	FNA	FNA
30	Ammoniacal Nitrogen	mg/l	2.8	<2
31	Total Phosphate	mg/l	<0.5	<0.5
32	Dissolved Oxygen	mg/l	5.8	5.5

FNA - Facility not Available

Sample collection charges Rs 1,550 /-

(Rupees One Thousand Five Hundred and Fifty Only)

Analytical charges Rs. 15,480 /-

(Rupees Fifteen Thousand Four Hundred and Eighty Only)

Deputy Chief Scientific Officer
DEI, AMBATTUR



TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY
No. 76, MOUNT SALAI, GUINDY,
CHENNAI - 32.
TEST REPORT

20

Report of Analysis No. 2952 , 2953 /2024 - 2025/ Dated:18.02.2025

Name and Address of the sender	The District Environmental Engineer, Tamil Nadu Pollution Control Board, Ambattur			
Nature and number of samples	2 Numbers of Microbiology Sample	Sample quantity 300ml	Sealed in 300ml glass Bottle	
Date and time of sample collection	23.01.2025 11:23 AM to 11:37 AM	Date & time of sample receipt at the lab	23.01.2025 at 3:20 PM	
Point of Collection	1	Korattur lake backside of Ondiveeranar Temple		
	2	Korattur Lake Seeethamman Temple		
Analysis Starting date	24.01.2025	Analysis Completion Date	18.02.2025	

Sl. No.	DEE Code No.	Unit	DEEAMB 250796	DEEAMB 250797	Test Method
	Lab Code No.		JAN- 2952	JAN- 2953	
	Parameters				
1	Fecal Coliform	MPN/ 100ml	685.6	816.6	APHA 23rd Edn 2017,-9223, A,B
2	Total Coliform	MPN/ 100ml	3607.5	4332	APHA 23rd Edn 2017,-9223, A,B

Disclaimer

The test items will not be retained for more than 15 days from the date of test report
The test results relate only to the items tested as received.

N. Velupillai
20/2/25
Chief Scientific Officer
AEL, TNPCB, Chennai-32.

[Signature]
19/2/25



TAMILNADU POLLUTION CONTROL BOARD

District Environmental Laboratory, Ambattur.

Report of Analysis

ROA No: 2735 - 2736/2024-2025

Dated : 13.03.2025

21

1. Nature and No. of Sample(s) : Two Number of Samples
2. Date of Collection : 20.02.2025
3. Code Number(s) and Point of Collection : DEEAMB 240893 - Korattur Lake backside of Ondiveera Temple
: DEEAMB 240894 - Korattur Lake near Seethamman Temple

Sl.No.	Parameters	DEE Code	DEEAMB 240893	DEEAMB 240894
		Lab Code	2735	2736
		Unit	1	2
1	pH		7.26	6.85
2	Conductivity	µs/cm	734	752
3	Total Suspended Solids	mg/l	36	32
4	Total Dissolved Solids	mg/l	458	464
5	Chlorides	mg/l	175	175
6	Sulphates	mg/l	11	38
7	B O D at 27°C for 3 Days	mg/l	5	6
8	C O D	mg/l	48	56
9	Fluoride	mg/l	<0.1	<0.1
10	Zinc	mg/l	0.094	0.096
11	Copper	mg/l	0.062	0.068
12	Cadmium	mg/l	<0.013	<0.013
13	Lead	mg/l	<0.07	<0.07
14	Nickel	mg/l	<0.05	<0.05
15	Total Chromium	mg/l	<0.05	<0.05
16	Total Alkalinity	mg/l	90	70
17	Phenotholine Alkalinity	mg/l	<1	<1
18	Nitrate Nitrogen	mg/l	3.65	3.28
19	Total Hardness	mg/l	110	120
20	Calcium	mg/l	35	30
21	Magnesium	mg/l	6	11
22	Sodium	mg/l	63	84
23	Potassium	mg/l	15	18
24	Total Kjeldhal Nitrogen	mg/l	2.8	2.8
25	Total Iron	mg/l	0.142	0.314
26	Arsenic	mg/l	FNA	FNA
27	Boron	mg/l	FNA	FNA
28	Turbidity	NTU	2.6	2.1
29	Mercury	mg/l	FNA	FNA
30	Ammoniacal Nitrogen	mg/l	<2	<2
31	Total Phosphate	mg/l	<0.5	<0.5
32	Dissolved Oxygen	mg/l	5.1	5.3

FNA - Facility not Available

Sample collection charges Rs.1,550 /-

(Rupees One Thousand Five Hundred and Fifty Only)

Analytical charges Rs.30,020 /-

(Rupees Thirty Thousand and Twenty Only)

Ms. Sany 21/3
Deputy Chief Scientific Officer
DEL, AMBATTUR



TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY
No. 76, MOUNT SALAI, GUINDY,
CHENNAI - 32.
TEST REPORT

22

Report of Analysis No. 3251, 3252 /2024 - 2025/ Dated: 25.03.2025

Name and Address of the sender	:	The District Environmental Engineer, Tamil Nadu Pollution Control Board, Ambattur			
Nature and number of samples	:	2 Number of Microbiology Samples	Sample quantity 300ml	Sealed in 300ml glass Bottle	
Date and time of sample collection	:	20.02.2025	at 11:46 AM to 11:56 AM	Date & time of sample receipt at the lab	20.02.2025 at 3:50 PM
Point of Collection	1	Korattur Lake Backside Of Ondi Veeranan Temple			
	2	Korattur Lake Seeathamman Temple			
Analysis Starting date	:	21.02.2025	Analysis Completion Date	25.03.2025	

Sl. No.	DEE Code No.	Unit	DEEAMB 250893	DEEAMB 250894	Test Method
	Lab Code No.		FEB - 3251	FEB - 3252	
	Parameters				
1	Fecal Coliform	MPN/ 100ml	644.6	485.4	APHA 23rd Edn 2017,-9223 A,B
2	Total Coliform	MPN/ 100ml	3635	3433.5	APHA 23rd Edn 2017,-9223 A,B

Disclaimer

The test items will not be retained for more than 15 days from the date of test report
The test results relate only to the items tested as received.

N. V. Arin
28/3/25

Assistant Director (Lab)
AEL, TNPCC, Chennai-32.

S. A. S.
27/3/25



TAMIL NADU POLLUTION CONTROL BOARD
Proceedings No. T6/TNPCB/F.31499/NGT/2025, Dated: 19.06.2025

Sub: TNPC Board – Hon'ble NGT (SZ) O.A. No. 268 of 2016 and O.A. No. 125 of 2022 – Recommendation for issuing direction to Chennai Metropolitan Water Supply and Sewerage Board – Directions under the section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended Issued – Regarding.

Ref: 1. DEE Lr. No.: DEE/TNPCB/AMB/Korattur/UGSS Status/2025 Dated: 09.05.2025.
2. Proc. No. T6/TNPCB/NGT/F.31499/2016 dated 01.12.2022
3. Proc. No. T6/TNPCB/F.31499/NGT/2016 dated 12.12.2022

Whereas, directions were issued to the Managing Director, Chennai Metro Water Supply & Sewerage Board (CMWSSB) vide 2nd reference cited under Water Act to comply the following within 6 months:

- a) CMWSSB shall complete the UGD System in unsewered areas of Zone 7 of Greater Chennai Corporation to prevent untreated Sewage entering into Ambattur Lake Surplus Canal leading to Korattur Lake.
- b) CMWSSB shall provide temporary sewage collection wells near the confluence points of Sewage inlets to Ambattur Surplus Canal and pump the same into nearby Sewage pumping station or decant through tanker lorries to nearby CMWSSB STP's until the completion of UGD System in unsewered areas of Zone 7 of Greater Chennai Corporation.
- c) CMWSSB shall remit interim Environmental Compensation of Rs.1,20,00,000/- for the violation stated therein in the Proc dated: 10.05.2022 for the period from April-2020 to March-2022.

Whereas, another direction was issued vide 3rd reference cited to the Managing Director, Chennai Metro Water Supply and Sewerage Board (CMWSSB) under Section 5 of the Environmental (Protection) Act, 1986 to remit the interim Environmental Compensation amount of Rs.1,20,00,000/- to the Tamil Nadu Pollution Control Board for not properly treating sewage and discharging untreated sewage into storm water drain reaching the water body for the period from April-2020 to March-2022.

Whereas, in continuation with the above, the Korattur People's Welfare & Awareness Trust had filed another application before the Hon'ble National Green Tribunal (SZ) in application no.125 of 2022 to restore the Korattur lake. Further, frequent complaints are being received from the public and in newspapers regarding the disposal of untreated sewage and effluent into Korattur Lake. With reference to OA No. 268 of 2016 and 125 of 2022 filed before the Hon'ble NGT, South Bench,

samples are being collected regularly in the Ambattur surplus canal stretch and Korattur Lake

Whereas, the industrial units along the Ambattur surplus canal were jointly inspected by the Officials of INPCB, Ambattur, Greater Chennai Corporation, SIDCO, CMWSSB and CAAIUC on 09.05.2025 with reference to the News item published in English Daily "The Hindu" dated 09.05.2025 and the following details are submitted.

- During inspection, it was observed that sullage was being discharged from the storm water canal connected to the Ambattur surplus canal at Pattaravakkam station road
- In this regard, all the units located along the said storm water drain were inspected by the officials of INPCB and an instruction letter was issued to 19 number of units vide letter dated 09.05.2025.
- Further, a letter dated 09.05.2025 was addressed to Chennai Auto Ancillary Industrial Infrastructure Upgradation Company which is the maintenance authority to monitor the storm water drain within Ambattur Industrial Estate to strictly monitor the industries to ensure that no industrial effluent or sewage is discharged into storm water canal.
- The storm water canal was inspected and it was observed that sewage was flowing from Ambattur surplus canal from the point of entry at TASS Industrial Estate and the same was passing through zero point near Northern Avenue, Korattur.
- During inspection, it was observed that at the entry point of the storm water canal at TASS Industrial Estate, garbage along with domestic waste were found floating in the drain. In this regard, a letter dated 09.05.2025 was addressed to Greater Chennai Corporation Zone-7 requesting to clear the garbage and floating material from the canal at the earliest and to take action to curtail the sewage outfall into storm water canal.
- During inspection, it was observed that there was no industrial effluent discharge from any units into surplus canal connecting to Korattur Lake.

Whereas the samples have been collected regularly in the Ambattur surplus canal stretch and Korattur Lake. The ROA of samples collected from September 2024 to February 2025 reveals the presence of BOD, COD, Faecal Coliform & Total Coliform indicating that the Ambattur Surplus Canal is contaminated with untreated sewage from the nearby unsewered areas. In this regard, a letter dated 28.04.2025 has been sent to CMWSSB requesting to take action to provide underground sewerage connection to the unsewered areas in Zone-VII. However, no reply has been received so far in this regard

Under the above circumstances, the District Environmental Engineer, INPCB, Ambattur has recommended to issue directions under Section 33A of the



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TAMIL NADU POLLUTION CONTROL BOARD

Water (Prevention & Control of Pollution) Act, 1974 as amended to Chennai Metropolitan Water Supply and Sewerage Board, Zone - VII.

In the light of the above said facts, the Board decided to issue directions to Chennai Metropolitan Water Supply and Sewerage Board, Zone - VII under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended.

Now therefore, in the exercise of the powers vested under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended the Board hereby issues directions to Chennai Metropolitan Water Supply and Sewerage Board, Zone - VII to comply the following within a period of **one month**.

1. CMWSSB shall furnish the current status of implementation of underground sewerage system in Zone-VII of MKB Nagar, Teachers Colony, Dobhi Colony, Ramapuram, Alagesan Nagar, Gnanamoorthy Nagar, Pattaravakkam, Meenambedu, Karukku, Mannurpet, and Mangalapuram flows
2. CMWSSB shall take action to not let out any treated sewage into storm water canal which confluences at Korattur Lake.

Failure to comply with the above said directions within the prescribed time period, will attract further action in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

The action taken report on the above said directions shall be furnished to this office.

The receipt of this proceeding shall be acknowledged

To
The Managing Director,
The Chennai Metro Water Supply & Sewerage Board (CMWSSB),
No.1, Pumping Station road, Chintadaripet,
Chennai-600031.

Sy. Van 23.6.25
For Chairperson

Copy To:

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chennai.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Ambattur.
3. The Principal Secretary to Government,
Municipal Administration and Water Supply Department,
Secretariat, Chennai-600009.
4. File Copy.

26

Category of the Industry :

RED



CONSENT ORDER NO. 2507165542840 DATED: 06/06/2025.

PROCEEDINGS NO.T2/TNPCB/F.0541AMB/RL/AMB/W/2025 DATED: 06/06/2025

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. TAMIL NADU COOPERATIVE MILK PRODUCERS FEDERATION LTD , AMBATTUR DAIRY , S.F.No. Plot No.29&30, KORATTUR village Ambattur Taluk and Chennai District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- R15AMB1605009)

REF: 1. RCO. Proc. No.T2/TNPCB/F.0541AMB/RL/AMB/W&A/2021 dated: 10/12/2021
2. Unit's application No. 65542840 dated: 15-04-2025
3. IR.No : F.0541AMB/RL/DEE/AMB/2025 dated 02/06/2025
4. CCC Resolution No. 336-24 dated:29.05.2025

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Deputy General Manager
M/s . TAMIL NADU COOPERATIVE MILK PRODUCERS FEDERATION LTD , AMBATTUR DAIRY
S.F No. Plot No.29&30
KORATTUR Village
Ambattur Taluk
Chennai District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2026**

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SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Standardised Milk	500000	LITER/DAY

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	18.4	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade effluent	475.0	Utilized for gardening, Cooling tower make up, Vehicle tyre wash, Milk crater wash and floor cleaning

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		

36.	Fecal Coliform	MPN/100ml	-	-		
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall treat and dispose the sewage generated from the unit through Septic tank followed by soak pit (5Nos.)
2. The unit shall operate and maintain the revamped ETP provided efficiently and continually so as to bring the quality of treated effluent to the standards prescribed by the board.
3. The unit shall ensure that treated effluent is utilized for gardening purpose at the rate of 35KLD/Hectare as per TNPCB norms.
4. The unit shall ensure that no treated/untreated effluent shall be discharged outside their premises in any nearby drain / waterbodies under any circumstances.
5. The unit shall properly collect the waste plastic milk covers in an earmarked area and shall dispose through recyclers for further beneficial use.
6. The unit shall apply & obtain authorization under the provisions of Hazardous and Other Wastes (Management & Trans Boundary Movement) Rules, 2016.
7. The unit shall comply with the Plastic Waste Management Rules, 2016.
8. The unit shall provide a closed storage area within 2 months for plastic waste in addition to 4300 Sq.ft storage area already available within the premises.
9. The unit shall apply and obtain EPR registration under Plastic Waste Management Rules, 2016 within two months and report to the Board.
10. The unit shall comply with the E-waste management Rules, 2022. E-waste as listed in schedule -I generated by them shall be channelized through collection centre or dealer of authorised producer or the dismantler or through designated take back service provider of the producer to authorized dismantler or recycler.
11. The unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd (Product dairy division) shall apply and obtain for separate consent from the Board within a month.
12. The unit shall comply with the final outcome and other orders issued by Hon'ble NGT in OA.No. 125/2022(SZ) from time to time.
13. The unit shall remit the Environmental compensation of Rs. 5.1 Crores levied for the violations of consent order conditions and gone for expansion without consent as per Show cause notice issued vide Board Proc. Dated:06.12.2024
14. The unit shall comply with directions issued by the Board vide Proc. Dated:16.12.2022 & 14.05.2024.
15. The unit shall restrict the production quantity within permitted consented product quantity mentioned in CTO-Expansion.
16. The unit shall not use "one time use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead the unit shall encourage use of eco-friendly alternatives such as banana leaf, arecanut palm plate, stainless steel, glass porcelain plates/cups cloth bag, jute bag etc.
17. In case of revision of consent fee by the Government, the unit shall remit the difference in consent fee amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
18. The unit shall maintain good housekeeping.

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

To

The Deputy General Manager,

M/s.TAMIL NADU COOPERATIVE MILK PRODUCERS FEDERATION LTD , AMBATTUR DAIRY,

Tamil Nadu Co-operative Milk Producers Federation Ltd., No:3A,Pasumpon Muthuramalinganar Salai,Nandanam, Chennai-600035

Pin: 600035

Copy to:

- 1.The Commissioner, CHENNAI CORPORATION-Corporation, Ambattur Taluk, Chennai District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

Signature Not Verified

Digitally Signed by :JOSEPHINE
SAHAYARANI J
For Member Secretary
Tamil Nadu Pollution Control Board,
Chennai

Date: 2025.06.09 14:31:31 IST

33

Category of the Industry :

RED



CONSENT ORDER NO. 2507265542840 DATED: 06/06/2025.

PROCEEDINGS NO.T2/TNPCB/F.0541AMB/RL//AMB/A/2025 DATED: 06/06/2025

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE FOR EXPANSION-I -M/s. TAMIL NADU COOPERATIVE MILK PRODUCERS FEDERATION LTD , AMBATTUR DAIRY , S.F.No. Plot No.29&30, KORATTUR village Ambattur Taluk and Chennai District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg. (Industry User ID- R15AMB1605009)

REF: 1. RCO. Proc. No.T2/TNPCB/F.0541AMB/RL/AMB/W&A/2021 dated: 10/12/2021
2. Unit's application No. 65542840 dated: 15-04-2025
3. IR.No : F.0541AMB/RL/DEE/AMB/2025 dated 02/06/2025
4. CCC Resolution No. 336-24 dated:29.05.2025

CONSENT TO OPERATE FOR EXPANSION is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Deputy General Manager

M/s . TAMIL NADU COOPERATIVE MILK PRODUCERS FEDERATION LTD , AMBATTUR DAIRY

S.F No. Plot No.29&30

KORATTUR Village

Ambattur Taluk

Chennai District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2026**

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SPECIAL CONDITIONS

1. This consent to operate for Expansion is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Standardised Milk	500000	LITER/DAY

2. This consent to operate for Expansion is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
1	Boiler 4 T/Hr	Stack	30	
2	Boiler 4 T/Hr	Stack	30	
3	Boiler 2.8 T/Hr	Stack	33	
4	DG set 1010 KVA	Acoustic enclosures with stack	28	
5	DG set 500 KVA	Acoustic enclosures with stack	3.5	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set 1010 KVA	Noise	Aquastic Enclosure	
2.	DG Set 500 KVA	Noise	Aquastic Enclosure	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl. No.	Parameter	Unit	Tolerance limits	(1)	(2)	(3)	(4)	(5)
				(6)				

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	8 Hours 1 Hour	microgram/m ³ microgram/m ³	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	Industrial, Residential, Rural and other area Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Industrial Area	75	70

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.

7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall operate and maintain the APC measures provided efficiently and continuously so as to achieve the Ambient Air quality / Stack monitoring / Emission Standards prescribed by the Board.
2. The unit shall operate and maintain the stack to the DG set continuously so as to achieve the Ambient Air quality / Stack monitoring / Emission Standards prescribed by the Board.
3. The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.
4. The unit have Ammonia Sensor in the ammonia handling area of the refrigerant section to detect ammonia leak if any and ensure that the alarm to be set for the concentration exceeding work place environment and interlock provisions shall be made to automatically operate water sprinkler arrangements provided in the Ammonia Bullet/ Handling area to contain ammonia spreading in the atmosphere at all times.
5. The unit shall furnish timeline proposal to develop greenbelt within the premises utilizing the treated effluent and furnish action taken report within two months to the Board.
6. The unit shall maintain good housekeeping.
7. The unit of M/s. Tamil Nadu Cooperative Milk Producers Federation Ltd (Product dairy division) shall apply and obtain for separate consent from the Board within a month.
8. The unit shall comply with the final outcome and other orders issued by Hon'ble NGT in OA.No. 125/2022(SZ) from time to time.
9. The unit shall remit the Environmental compensation of Rs. 5.1 Crores levied for the violations of consent order conditions and gone for expansion without consent as per Show cause notice issued vide Board Proc. Dated:06.12.2024
10. The unit shall comply with directions issued by the Board vide Proc. Dated:16.12.2022 & 14.05.2024.
11. The unit shall restrict the production quantity within permitted consented product quantity mentioned in CTO-Expansion.
12. In case of revision of consent fee by the Government, the unit shall remit the difference in consent fee amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

To

The Deputy General Manager,

M/s. TAMIL NADU COOPERATIVE MILK PRODUCERS FEDERATION LTD, AMBATTUR DAIRY,

Tamil Nadu Co-operative Milk Producers Federation Ltd., No:3A, Pasumpon Muthuramalinganar Salai, Nandanam, Chennai-600035

Pin: 600035

Copy to:

1. The Commissioner, CHENNAI CORPORATION-Corporation, Ambattur Taluk, Chennai District.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

Signature Not Verified

Digitally Signed by : JOSEPHINE
SAHAYARANI
For Member Secretary
Tamil Nadu Pollution Control Board,
Chennai

Date: 2025.06.09 14:30:53 IST

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
Original Application No. 125 of 2022**

**KORATTUR LAKE PROTECTING
PEOPLE'S MOVEMENT**

Represented by Mr.S.Sekaran, Secretary,
Regd. No. 189/2018

Registered Office at:

No.03, Duraisamy 1st Street,
Korattur, Chennai-600080.

.....Applicant

-Vs-

State of Tamilnadu,

Rep. by its Secretary to Government,
Municipal Administration Urban & Water
Supply Department, Secretariat,
Rajaji Road, Chennai Port Trust,
Chennai-600009 & others.

...Respondents

**ADDITIONAL REPORT FILED ON
BEHALF OF THE SIXTH
RESPONDENT- THE TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:30.06.2025

Date of Hearing on:30.06.2025